

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-291(PB)/2017**

**IN THE MATTER OF:**

JK Lakshmi Cement Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Amit P. Deshpande, Advocate

For the Respondent : Ms. Rati Tandon, Advocate

**ORDER**

One last opportunity is granted to the parties to resolve the matter. It has been stated before us by the Counsel for the applicant that an offer has been made yesterday and the same shall be considered by the applicant before the next date of hearing.

Pleadings are complete. If no amicable settlement is reached, then the matter shall be heard on merits on the adjourned date.

List the matter on 7<sup>th</sup> February, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)